

Objections not removed
till date, placed before
Honble Tribunal for
further order on 19/11/99.

27/11/99. *Dr*
257/10

19/11/99-73 Dy.No.6757/98

Applicant has not
complied with the instruction by *as per*
~~order of last Rojinama~~ *last order*
Notice may be issued to
applicant to remove the office
objections. In case objections
are not removed before the next
date, application is liable to be
dismissed.

As a last chance
adjourned to 24/12/99.

(S.L.JAIN)
MEMBER(J)
abp.

(D.S.BAWEJA)
MEMBER(A)

Notices issued to
Applicant/Respondents *at*

21/12/99

45) 24.12.1999.

Shri R.S. Khadapkar on
behalf of *Shri* M.M. Gosewami,
counsel for applicant, says
that applicant wants to
with-draw the O.A. and
wants permission.

Accordingly, O.A. is
permitted to be with-drawn.

No order as to costs.

(B.N. Bakadur)
MCA

(R.G. Vaidyanath)
V/C.

OS

Order/Judgement despatched
to Applicant/Respondent (s)

6/1/2000

Dr
257/10